

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO-4238
ANSWERED ON 18.03.2026

PRIVATE PARTICIPATION IN NUCLEAR ENERGY SECTOR

4238. COM. SELVARAJ V
SHRI SUBBARAYAN K

Will the PRIME MINISTER be pleased to state:-

- (a) whether any domestic/Foreign private companies have expressed their interest to set up nuclear energy projects in the country after the enactment of law for opening up the nuclear energy sector to private firms; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a)&(b) The SHANTI Act, 2025 has received the assent of the President of India and has been Gazette Notified by Ministry of Law & Justice on 21st December, 2025. However, framing of rules and regulations of the act are currently in progress. Hence, provision for participation of private sector entities in nuclear power generation will only take effect once the exercise of framing of rules and regulations of the SHANTI Act is completed. The participation of foreign entities into nuclear sector will be as per the prevailing FDI policy of the Government.
